

ITEM NO.25 Court 14 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 9780/2019

(Arising out of impugned final judgment and order dated 18-03-2019 in CM(M) No. 961/2018 passed by the High Court of Delhi at New Delhi)

BHARAT BHUSHAN GUPTA

Petitioner(s)

VERSUS

PRATAP NARAIN VERMA & ANR.

Respondent(s)

Date : 04-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Arun Mohan, Sr. Adv.  
Mr. Ruchira Gupta, Adv.,  
Mr. Divyam Agarwal, AOR  
Mr. Anurag Sharma, Adv.  
Mr. Rajvansh Singh, Adv.

For Respondent(s) Mr. Gopal Jha, AOR  
Mr. Gautam Singh, Adv.  
Mr. Shreyash Bhardwaj, Adv.  
Mr. Nishant Verma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

It has been pointed out in this case that after the impugned order of the High Court, which was stayed by this Court on 26.04.2019, trial of the subject suit proceeded and the suit was ultimately decreed by the Trial Court on 31.08.2021. It has also been pointed out that challenging the said decree of the Trial Court, a Regular First Appeal has been filed on 14.09.2021 and that remains pending.

Having regard to the subject matter, we have heard learned counsel for the parties finally at this stage itself.

Judgment reserved.

Learned counsel for the parties may file their short written submissions within a week from today.

(NEETA SAPRA)  
COURT MASTER (SH)

(RAM SUBHAG SINGH)  
BRANCH OFFICER